

Merger of M/s. Brooke Bond India Ltd. with Centron Industrial Alliance Pvt Ltd.

6095. SHRI SATYA DEO SINGH:
Will the Minister of INDUSTRY be pleased to state:

(a) whether M/s. Brooke Bond India Ltd., a foreign majority multinational company and a large house have sought merger with Centron Industrial Alliance Pvt. Ltd.;

(b) if so, what is the Government's reaction thereto;

(c) whether Government will consider the merger proposal even after the foreign majority company dilutes its foreign equity to 40 per cent under FERA; and

(d) whether this will not be in violation of Government Industrial Policy under which foreign investment is not allowed as per Government Guide lines and will it not result in back door entry of an MRTP company and multinational company in a non-priority and non-appendix I Industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). Specified Authority constituted under Section 72A of the Income Tax Act, 1961 had received an application from M/s. Brooke Bond India Limited for recommendation of amalgamation of M/s. Centron Industrial Alliance Pvt. Ltd. to the Central Government for the purpose of Section 72A of the Income Tax Act, 1961. The Specified Authority informed the applicant company that they regretted their inability to recommend their scheme to the Central Government for the purpose of section 72A of the Income Tax Act, 1961, as the scheme of amalgamation was linked with the foreign equity dilution under FERA. The applicant company were advised that if after dilution of foreign equity to level not exceeding 40 per cent, they were still interested in the proposed amalgamation, they might submit a fresh application to the specified Authority.

(d) Fresh application, if and when received, will be considered by the

Specified Authority as per the provisions of the Income Tax Act, 1961. Amalgamation will also be considered by the Government under provisions of the Monopolies and Restrictive Trade Practice Act, 1969.

Steps to Improve Law and Order in Metropolitan Cities

8096. SHRI AMAR ROYPRADHAN:
Will the Minister of HOME AFFAIRS be pleased to state the steps Government have taken to improve the law and order situation so that women in the capital as well as other metropolitan cities could move freely?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): According to the Governments of Gujarat, Maharashtra and Tamil Nadu, the problem does not exist in the cities of Ahmedabad, Greater Bombay and Madras. The Governments of Andhra Pradesh and Uttar Pradesh, and the Delhi Administration have taken several precautionary measures to improve the law and order situation in the cities of Hyderabad and Secunderabad, Kanpur and Delhi. These include intensive day and night patrolling, police bandobust on the occasions of festivals and other important functions; posting of police pickets in affected areas, particularly near womens' colleges/hostels, cinema houses, bus stops and temples; surveillance over known criminals, formation of vigilance squads to check eve teasing; booking the culprits under appropriate sections of law, etc. Information in respect of cities of Calcutta and Bangalore is awaited from the State Governments and will be laid on the Table of the House.

नार्थ एवेन्यु, नई दिल्ली में मुंदापत्तों

6097. श्री कवचराम हेमराज लैन : क्या मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को ज्ञात है कि नार्थ एवेन्यु, नई दिल्ली में मुंदापत्तों की बटमापों में वृद्धि हो रही है; और

(ख) यदि हाँ, तो सरकार इसकी सेकने-के लिए क्या कार्यवाही कर रही है ?